

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 105

CP (IB) No. 313/Chd/Hry/2022

IN THE MATTER OF:

Indian Bank

...

Petitioner

Versus

Sandeep Garg

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 04.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Vishav Bharti Gupta, Advocate

For the RP : Mr. Vishal Hirawat, Advocate

ORDER

It is stated by the learned counsel for the petitioner that he wants to withdraw the present petition as the matter has been settled with the Personal Guarantor. However, it is opposed by the learned counsel for the RP that RP has not received his dues, fees and expenses for which, a date is requested by the learned counsel for the petitioner for seeking instructions from his client regarding the payment and fees of the RP. Let the matter be posted on 08.08.2024.

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**